

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED UNDER
COMPANIES ACT, 1956 & ANR.

Respondent(s)

(IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 142887/2018 - CLARIFICATION/DIRECTION
IA No. 39147/2021 - EXEMPTION FROM FILING O.T.
IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 59921/2022 - STAY APPLICATION)

WITH SLP(C) No. 20011/2018

(IA No. 129459/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19796/2018

(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING
IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 85553/2019 - CLARIFICATION/DIRECTION
IA No. 185557/2019 - EXEMPTION FROM FILING O.T.
IA No. 56674/2021 - EXEMPTION FROM FILING O.T.
IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20711/2018

(IA No. 129497/2020 - CLARIFICATION/DIRECTION
IA No. 150217/2018 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19602/2018

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 10840/2022 - CLARIFICATION/DIRECTION
IA No. 129503/2020 - CLARIFICATION/DIRECTION
IA No. 9445/2022 - EARLY HEARING APPLICATION)

**SLP(C) No. 19401/2018
(IA No. 129493/2020 - CLARIFICATION/DIRECTION)**

**SLP(C) No. 19763/2018
(IA No. 129482/2020 - CLARIFICATION/DIRECTION)**

**SLP(C) No. 19822/2018
(IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 129501/2020 - CLARIFICATION/DIRECTION)**

Date : 24-09-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH**

For Petitioner(s)

**Ms. Madhavi Divan, Sr. Adv.
Ms. Ruchira Goel, AOR
Ms. Aishani Narain, Adv.
Mr. Sharanya Sinha, Adv.**

For Respondent(s)

**Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Rajat Dasgupta, Adv.
Mr. Mohammad Shahyan Khan, Adv.
Mr. Akarsh Sharma, Adv.
For M/S. Karanjawala & Co., AOR**

**Mr. Shekhar Prit Jha, AOR
Ms. Preeti Kumari, Adv.
Ms. Tamanna Swami, Adv.
Mr. Madhu Sudan Bhayana, Adv.**

**Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.**

**Ms. Sharmila Upadhyay, Adv.
Mr. Pawan R Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
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**Mrs. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Nandita Chauhan, Adv.
Ms. Tijil Thakur, Adv.
For M/S. Khaitan & Co., AOR**

Mr. Manu Nair, Adv.
Mr. Shantanu Tyagi, Adv.
Mr. Aryan Roy, Adv.
Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

To be listed for hearing on 13th November, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER